



Coram: Hon'ble Mr.P.Srinivasan : Administrative Member
Hon'ble Mr.P.M.Joshi : Judicial Member

2/7/1987

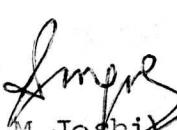
This is an application under Section 19 of the Administrative Tribunals Act 1985 (Act). The applicant who is working as a Peon in Air India, International wants us to "quash and set aside" the order of removal passed by the respondent, namely the Personnel Officer of Air India International and to direct the respondents to pay him back wages from the date of his removal.

The application has come up before us for admission to-day. Shri M.D.Rana learned counsel for the applicant sought permission to withdraw this application on the instructions from his client, since Air India International, a Public Sector Undertaking has not ^{yet} been notified under Section 14(2) of the Act and therefore this Tribunal has no jurisdiction as at present over service matters relating to Air India.

We permit the applicant to withdraw this application which is therefore rejected for this reason at the admission stage.


2/7/87

(P.Srinivasan)
Administrative Member


(P.M.Joshi)
Judicial Member